(b) if so, the location thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) No, Sir.

(b) Does not arise.

T&D losses of power companies

3344. SHRIMATI SHOBHANA BHARTIA: Will the Minister of POWER be pleased to state:

- (a) whether Government is aware that Transmission and Distribution (T&D) losses in the power sector have put certain power companies in the red;
 - (b) if so, the details thereof;
- (c) whether in view of poor power procurement planning by these companies, the midterm review has suggested substantial changes in the management and operations of power companies; and
- (d) if so, the details thereof and the steps Government proposes to take to check T&D losses in the country?

THE **MINISTER** OF STATE IN THE MINISTRY OF **POWER** (SHRI BHARATSINH SOLANKI): (a) Yes, Sir. Transmission and Distribution losses as measure of grid losses were replaced with Aggregate Technical and Commercial (AT&C) losses for better clarity. As per the 6th 'Report on Performance of State Power Utilities' published by Power Finance Corporation, the State Power Utilities of Bihar, Jharkhand, Orissa, Arunachal Pradesh, Tripura, Delhi Himachal Pradesh, Jammu and Kashmir, Uttarakhand, Chhattisgarh and Madhya Pradesh has shown increase in AT&C losses from year 2006-07 to 2007-08, which are given below and commercial losses of these utilities are given in Statement-I (See below). However, the all India AT&C losses have reduced from 33.02% in 2005-06 to 30.59% in 2006-07 and further to 29.24% in 2007-08. States/UT-wise Aggregate Technical and Commercial (AT&C) losses for the year 2005-06, 2006-07 and 2007-08 as contained in the 6th 'Report on Performance of State Power Utilities' published by Power Finance Corporation are given in Statement-II (See below).

State	Utility	2006-07	2007-08
1	2	3	4
Bihar	BSEB	43.99	44.45
Bihar Total		43.99	44.45
Jharkhand	JSEB	54.41	58.1 7
Jharkhand Total		54.41	58.17

1	2	3	4
Orissa	CESU	42.54	45.0 7
	SESCO	41.72	48.15
	WESCO	39.71	41.20
Orissa Total		39.90	41.38
Arunachal Pradesh	Arunachal PD	57.96	61.59
Arunachal Pradesh Total		57.96	61.59
Tripura	Tripura PD	29.19	30.16
Tripura Total		29.19	30.16
Delhi	BSES Rajdhani	32.94	37.10
	BSES Yamuna	43.24	47.31
	NDPL	28.52	31.20
Delhi Total		34.32	37.96
Himachal Pradesh	HPSEB	13.47	17.15
Himachal Pradesh Total		13.47	17.15
Jammu and Kashmir	J&K PDD	64.68	71.92
Jammu and Kashmir Total		64.68	71.92
Uttarakhand	Ut PCL	35.54	38.32
Uttarakhand Total		35.54	38.32
Chhattisgarh	CSEB	29.26	32.18
Chhattisgarh Total		29.26	32.18
Madhya Pradesh	MP Madhya Kshetra VVCL	54 .3 7	54.43
	MP Paschim Kshetra VVCL	36.12	41.35
	MP Purv Kshetra VVCL	48.30	45.00
Madhya Pradesh Total		45.67	46.78

(Source: PFC)

- (c) According to the Planning Commission, the draft Mid-term review of the Eleventh Plan on Power Sector is yet to be approved.
- (d) The prime responsibility for improvement in AT&C losses of distribution utilities lies with State Government. However, the Central Government has launched the following programmes for improving AT&C losses of the State Distribution Utilities.

Tenth Plan APDRP: The Accelerated Power Development Reforms Programme (APDRP) was launched in 2002-03 as additional central assistance to the States for strengthening and up gradation of sub-transmission and distribution systems of high-density load centers like towns and industrial areas with main objectives of reduction in AT&C and commercial losses; improve quality and reliability of supply of power. Total 571 projects at the cost of Rs. 17033.58 Crore were sanctioned in Tenth Plan APDRP. On implementation of APDRP, the AT&C losses could be bought down below 20% in 215 towns (163 towns less than 15% and 52 towns between 15-20%) in country.

R-APDRP for Eleventh Plan: Government of India has launched Restructured Accelerated Power Development and Reforms Programme(R-APDRP) in July 2008 as a central sector scheme for Eleventh Plan aimed at turnaround of power distribution sector. The scheme comprises of two parts-Part-A and Part-B. Part-A of the scheme being dedicated to establishment of IT enabled system for achieving reliable and verifiable baseline data system. Part-B deals with regular Sub Transmission and Distribution system strengthening and upgradation projects. It is expected that on successful completion of the scheme, the AT&C losses will be reduced to the extent of 15% in the project areas.

Statement-I
Utility wise commercial loss

(Rs. crore)

State	Board/	2006-07		2007-08	
	Discoms	Profit/Loss after tax	Profit/Loss without subsidy	Profit/Loss after tax	Profit/Loss without subsidy
1	2	3	4	5	6
Bihar	BSEB	(855)	(1,575)	(775)	(1,495)
Jharkhand	JSEB	(359)	(569)	(1,025)	(1,235)
Orissa					
CESCO	Discom	(122)	(122)	(82)	(82)
NESCO	Discom	14	14	36	36
SESCO	Discom	(78)	(78)	(16)	(16)
WESCO	Discom	34	34	(49)	(49)

* 1 °	2	3	4	5	6
Arunachal Pradesh	Power Deptt.	(84)	(84)	(83)	(83)
Tripura	Discom	25	(20)	23	(27)
Delhi					
BRPL	Discom	27	27	(449)	(449)
BYPL	Discom	48	48	(55)	(55)
NDPL	Discom	186	186	282	282
Himachal Pradesh	HPSEB	2	(94)	(25)	(25)
Jammu and Kashmir	Power Deptt.	(1,270)	(1,270)	(1,385)	(1,385)
Uttaranchal	Discom	(302)	(302)	(220)	(220)
Chhattisgarh	Discom	437	437	473	473
Madhya Pradesh					
MPMKVVCL	Discom	(524)	(640)	(494)	(731)
MPPKWCL	Discom	(154)	(368)	(680)	(915)
MPPuKVVCL	Discom	(304)	(393)	(614)	(711)

(Source: Power Finance Corporation)

Statement-II

AT & C Losses (%) for Utilities

Region	State	Utility	2005-06	2006-07	2007-08
1	2	3	4	5	6
Eastern	Bihar	BSEB	83.74	43.99	44.45
	Bihar Total		83.74	43.99	44.45
	Jharkhand	JSEB	52.13	54,41	5 8. 17
p .	Jharkhand Total		52.13	54.41	5 8.1 7
	Orissa	CESU	49.55	42.54	45.0 7
		NESCO	43.26	36.22	34.58
		SESCO	47.24	41.72	48.15
		WESCO	37.96	39.71	41.20
53	Orissa Total		44.07	39.90	41.38

	22	<u> </u>	97	V <u></u> 2	89
1	2	3	4	5	6
	Sikkim	Sikkim PD	44.83	61.43	51 . 32
	Sikkim Total		44.83	61.43	51.32
	West Bengal	WBSEB	28.33	30.66	
		WBSEDCL			22.70
	West Bengal Total		28.33	30.66	22.70
North Eastern	Arunachal Pradesh	Arunachal PD	69.02	57.96	61.59
	Arunachal Pradesh Total		69.02	57.96	61.59
	Assam	CAEDCL	38.81	42.55	42.73
		LAEDCL	28.72	31.24	26.38
		UAEDCL	40.15	38. 67	35.93
21	Assam Total		35.24	36.64	34.18
	Meghalaya	MeSEB	37.95	39.08	39.45
8 E	Meghalaya Total		37.95	39.08	39.45
	Mizoram	Mizoram PD	22.28	55.90	17.91
2	Mizoram Total		22.28	55.90	17.91
	Nagaland	Nagaland PD	50.64	52,66	49.11
	Nagaland Total		50.64	52.66	49.11
	Tripura	Tripura PD	32.31	29.19	30.16
-	Tripura Total		32.31	29.19	30.16
Northern	Delhi	BSES Rajdhani	41.25	32.94	37.10
		BSES Yamuna	50.48	43.24	47.31
		NDPL	29.26	28.52	31.20
a .	Delhi Total		40.32	34.32	37.96
**	Haryana	DHB∀NL	41.85	22.13	31.78
		UHB∀NL	43.80	29.00	32.79
<u> </u>	Haryana Total		42.83	25.60	32.29
2					

1	2	3	4	5	6
	Himachal Pradesh	HPSEB	17.05	13.47	17.15
	Himachal Pradesh Total		17.05	13.47	17.15
	Jammu and Kashmir	J&K PDD	63.24	64.68	71 . 92
	Jammu and Kashmir Total		63.24	64.68	71 . 92
	Punjab	PSEB	23.31	22.54	19.10
-	Punjab Total		23.31	22.54	19.10
	Rajasthan	AVVNL	44.31	39.21	35.27
		JDVVNL	44.09	33.60	33.13
		JVVNL	38.70	34.38	30.60
<u>E1</u>	Rajasthan Total		42.19	35.74	32.87
	Uttar Pradesh	DVVN	45.90	46.16	44.72
		KESCO	48,92	52 .0 2	49.96
		MVVN	50.28	36.50	33.78
		Pash WN	32.01	31.23	31.29
		Poorv VVN	52.13	64.6 7	27.72
	Uttar Pradesh Total		43.89	44.25	34.99
	Uttarakhand	UtPCL	27.98	35.54	38.32
<u> </u>	Uttarakhand Total		27.98	35.54	38.32
Southern	Andhra Pradesh	APCPDCL	18.99	18.32	19.23
		APEPDCL	12.19	12.09	7.46
		APNPDCL	11.82	23.28	11.92
		APSPDCL	19.23	17.47	20.02
តែ	Andhra Pradesh Total		16.68	17.88	16.19
	Karnataka	BESCOM	33.75	28.39	26.60
		CHESCOM	44.66	38.01	37.65

1	2	3	4	5	6
		GESCOM	53.15	47.41	41.25
		HESCOM	41.24	38.16	40.70
		MESCOM	21.27	12.08	21.66
	Karnataka Total		38.04	32.76	32.13
	Kerala	KSEB	23.61	23.34	21.52
	Kerala Total		23.61	23.34	21.52
	Puducherry	Puducherry PD	17.48	17.45	18.69
	Puducherry Total		17.48	17.45	18.69
	Tamil Nadu	TNEB	17.09	16.21	15.70
	Tamil Nadu Total		17.09	16.21	15.70
Western	Chhattisgarh	CSEB	38.76	29.26	32.18
	Chhattisgarh Total		38.76	29.26	32.18
	Goa	Goa PD	12.38	16.89	13.12
	Goa Total		12.38	16.89	13.12
	Gujarat	DGVCL	18.07	16.45	15.23
		MGVCL	19.74	15.23	17.17
		PG∀CL	37.06	35.75	32.74
		UGVCL	23.58	15.93	17.23
	Gujarat Total		26.72	23.60	22.81
	Madhya Pradesh	MP Madhya Kshetra WCL	43.45	54 . 37	54.43
		MP Paschim Kshetra WCL	45.73	36.12	41 . 35
		MP Purv Kshetra	43.83	48.30	45.00
	Madhya Pradesh Total		44.44	45. 67	46.78

1	2	3	4	5	6
	Maharashtra	MSEDCL	33.15	34.59	31.32
=	Maharashtra Total		33.15	34.59	31.32
	GRAND TOTAL:		33.02	30.59	29.24

Note: (i) AT&C Losses for Manipur PD not available.

- (ii) AT&C loss for MPSEB and MSEB (unbundled in June, 2005) not available.
- (iii) AT&C losses for Sikkim PD, MeSEB and APSPDCL include transmission losses since the figures for transmission losses are not available

(Source: Power Finance Corporation).

Restriction on electricity trading

†3345. SHRI SHIVANAND TIWARI: SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Karnataka High Court has recently imposed certain restrictions on trade of electricity;
 - (b) if so, the details of assessment of the effect of this decision;
- (c) whether it is also a fact that Government and other central electricity institutions have decided to approach the Supreme Court against the above decision; and
 - (d) if so, the details in this regard?

THE **MINISTER** OF STATE IN THE MINISTRY OF **POWER** (SHRI BHARATSINH SOLANKI): (a) The Central Electricity Regulatory Commission (CERC) has informed that in writ petition No.590-591/2009 and other related matters, the High Court of Karnataka, vide its judgment dated 26.03.2010 has upheld the validity of the order passed by the State Government under Section 11 of the Electricity Act, 2003 (the Act) directing all generators in the State to sell their surplus power to the State grid. Consequently, in its order dated 26.03.2010 in CWP No. 2703-2733/2009, the High Court has set aside the orders of the Central Commission directing the State Load Despatch Centre of Kamataka to allow open access for export of power by the Intra-State generating companies to entities outside the State.

(b) The Central Commission has further informed that subsequent to the decision of the High Court, the State Government of Karnataka has issued an order under Section 11 of the Act directing all generators within the State to supply power to the State grid. As a result, open access to Inter-State transmission for export of power outside the State is being denied to

[†]Original notice of the question was received in Hindi.